

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 29
(IB)-922(PB)/2022

IN THE MATTER OF:

Canara Bank Through RP

.... Petitioner/Applicant

Vs.

Rohit Aggarwal

.... Respondent

Order u/S. 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP

: Adv. Abhishek Devgan with Mr. Manohar Lal Vij, RP

ORDER

IA-102/2024

Mr. Abhishek Devgan, Ld. Counsel for the RP appears physically and seeks listing of this matter on 09.07.2024 with the connected matter.

At his request, list this matter **on 09.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)